NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/3(IB)/CB/2017

NAME OF PETITIONER(S)

: NUPOWER RENEWABLES PVT LTD

NAME OF THE RESPONDENTS (S)

: CAPE INFRASTURCTURE PVT LTD

UNDER SECTION

: Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

1. 1c.s. ELANGOVAN Connect for Pulitime

ORDER

Under consideration is a Petition filed u/s 433(i) and 434(i) (a) of the Companies Act, 1956 for winding up of Respondent company. The petition came to be filed before the Hon'ble High Court of Madras and has been transferred unnumbered to this Bench and re-numbered as TCP/3(IB)/CB/2017. After hearing the counsel for petitioner and looking into the contents of the Petition, we are inclined to issue Notice to the Respondent company and also direct the petitioner to send private notice by way of Speed Post and file proof of service of notice on the respondent along with an affidavit before the next date of hearing. 6/6/2017 at 10.30 A.M.

(Ch.Md. Sharief Tarig)

Member (Judicial)

(K.Anantha Padmanabha Swamy)

Member (Judicial)